

Misc. CrI.(Bail) No. 400/2022

Ainul Hoque Vs State of Assam

12-09-2022

Report received from G.R Branch, it is reported that the case is already charge-sheeted and transferred to the court of learned Additional CJM, Sonitpur.

In view of the report, it appears that the case is pending for trial. Hence, this petition is not maintainable in its present form. As the case is already charge-sheeted, the petitioner is directed to approach the Id. Trial Court under proper provision of law. Id. Trial Court shall deal with the matter as per procedure of law.

Misc. (CrI) case is disposed of accordingly.

Asstt. Sessions Judge
Sonitpur :Tezpur